

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1502/94

This 11th, The Day Of November, 1994

Hira Lal S/O Shri Chintamani  
R/O Village Murwan, P.O. Jigna,  
District-Mirzapur.

.... .... Applicant.

By Advocate Shri Bashist Tewari

Versus  
Union of India & Ors.

.... .... Respondents.

By Advocate Shri

Coram:

Hon'ble Mr. T.L.Verma, Member-J  
Hon'ble Mr. S.Dayal, Member-A

O R D E R

Hon'ble Mr. T.L.Verma, Member-J

Heard Shri Bashist Tewari, learned  
counsel for the applicant on admission.

2. The applicant, herein, who claims to belong to Other Backward Classes, has filed this application for issuing a direction to the respondents to allow him to appear at the proposed screening/selection of Ticket Collectors/Booking Clerks etc. to be held by the Railway Recruitment Board, Allahabad against direct recruitment quota of reserved vacancies for backward classes along with Casual Labourers who are being screened for absorption and regularisation by simple screening without holding any competitive

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examination as per statutory provisions by the Railway Recruitment Board against group 'C' category post and issuing a further direction to advertise the said direct recruitment quota vacancies reserved for backward classes for the post of Ticket Collectors/Booking Clerks/Coaching Clerks etc.

3. This application has not been filed against any specific order. Only There is only a vague and general allegation that the Railway Board is trying to fill up the vacancies of Booking Clerks/Ticket Collectors & Coaching Clerks by back door method with a view to defeating the interest of the candidates belonging to backward classes. It was stated that the Govt. of India, Department of Personnel and Training, in O.M. No. 3601/31/90 Estt.(SCT) dated 13.8.1990 issued instructions making provision for 27% reservation for socially and educationally backward classes in civil post/service. It is alleged that the Railway Recruitment Board has filled more than 100 posts without making advertisement in any Newspaper or notice board in contravention of the above instructions. It was stated that persons of general category are being appointed on casual basis and thereafter they are being regularised without advertising and reserving 27% posts for the socially and educationally backward classes which is violative of Article 14 & 16 of the Constitution of India. The entire case of the applicant is based on hypothetical arguments and grounds. There is absolutely no statistics supported by tangible material to support the allegations made by the applicant in

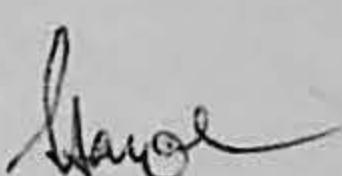
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this application. The applicant could have had a ~~xxxx~~ cause for filing such an application had his claim for appointment against the vacancies meant for socially and educationally backward classes been ignored.

4. In absence of material to show that there were vacancies against which appointments have been made ignoring the claim of the applicant for such appointment against the vacancies reserved for socially and educationally backward classes, we are unable to hold that the applicant has cause of action for this case.

In view of the discussions made above, we find that this application is devoid of merit and the same is accordingly dismissed in limine.

  
Member-A

  
Member-J

/jw/